

103

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No. 132/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Bank of India -Vs- Wellman Carbo Metaliks India Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Anuj Singh
Urmila Chakraborty
Ritoban Sarkar

Financial
Creditor

Sarkar
19.2.2018

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel appearing on behalf of the financial creditor has filed affidavit of service. From the track report attached to the affidavit of service it is found that twice it was attempted to serve notice of admission on the corporate but same was returned with the postal remarks "Item delivery attempted Door Locked - Intimation served" and "Item delivery attempted - Addressee Absent - Intimation served".

Financial creditor is further directed to serve the notice of admission through E-mail and file affidavit of service within 7 days.

List it on 28/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)